

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 1118/2016

**IN THE MATTER OF:**

Kusam Marwah & Anr.

.....Petitioner

v.

Vardhman Infradevelopers Private Ltd.

.....Respondent

**SECTION : UNDER SECTION 433(e) & 434 of the Companies Act**

**Order delivered on 18.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) :**

**For the Respondent(s) : Shri Dinesh Dogra, Advocate**

**ORDER**

Learned counsel for the petitioner applies for withdrawal of the petition. As per the statement made at the bar he has instructions to do so.

Consequently, the petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action before any other forum.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

18.07.2017

Vineet